

(57)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, DELHI.

Regn. No. R.A. 132/91 in O.A. 250/90.

Shri S.C.H. Asnani Petitioner.
V/s.
Union of India & Anr. Respondents.

ORDER:

R.A. 132/91 has been preferred by the applicant in O.A. 250/90 titled "Shri S.C.H. Asnani Vs. Union of India & Another" seeking review of the judgment dated 15.1.1991 rendered in the aforesaid O.A.

2. The O.A. was rejected as it was held to be barred by limitation. Even on merits, we could hardly find any cogent ground or substantial material for allowing the reliefs prayed for by the petitioner. The scope of review is limited to the provisions of Order XLVII, Rule 1 of the Code of Civil Procedure as per Section 22(3)(f) of the Administrative Tribunals Act, 1985. Under these provisions, a decision/judgment/order can be reviewed:

- (i) if it suffers from an error apparent on the face of the record; or
- (ii) is liable to be reviewed on account of discovery of any new material or evidence which was not within the knowledge of the party or could not be produced by him at the time the judgment was made, despite due diligence; or
- (iii) for any other sufficient reason construed to mean "analogous reason".

The R.A. is only reiteration of the facts as were examined in the O.A. and is not covered by any of the aforesaid provisions. Consequently, the R.A. merits rejection and the same is hereby rejected by circulation.

C. Jain
(P.C. JAIN)
MEMBER(A)
20.8.1991.

Hon'ble V.C.
(Shri B.S. Sekhon).

B. S. Sekhon
V. C.